

**NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

File No. : NGT/PB/157/2013/28
Dated : July 18, 2013

ORDER

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government has specified Delhi (Principal Place) as the ordinary place of sitting of the National Green Tribunal, Northern Zone Bench which shall exercise jurisdiction in the area/territorial jurisdiction of Uttar Pradesh, Uttrakhand, Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, National capital Territory of Delhi and Union Territory of Chandigarh vide Notification No. S.O. 1908 (E) dated 17.08.2011.

WHEREAS, in exercise of powers conferred under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3 & Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinary sits, falling within its jurisdiction.

Now, pursuant to the above Rules/orders and other enabling powers, it is hereby directed that Northern Zone Bench of the National Green Tribunal (Principal Bench) comprising-

Hon'ble Mr. Justice Swatanter Kumar	Chairperson
Hon'ble Mr. Justice U. D. Salvi	Judicial Member
Hon'ble Dr. D. K. Agrawal	Expert Member
Hon'ble Sh. P. S. Rao	Expert Member
Hon'ble Sh. Ranjan Chatterjee	Expert Member

will hold its sitting at Shimla on 29th and 30th July, 2013 to hear and deal with the cases relating to the State of Himachal Pradesh.


Chairperson
National Green Tribunal